

Central Administrative Tribunal  
Principal Bench

O.A. No. 891 of 2001

New Delhi, dated this the 26 February, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

1. Mukesh Kumar,  
S/o Shri Nanak Chand,  
R/o C-93, Sarojini Nagar,  
New Delhi-23
2. Jagat Pradeep,  
S/O Shri Nanak Chand,  
R/o C-93, Sarojini Nagar,  
New Delhi-23 ... Applicants.  
(By Advocate: Shri J.N.Prasad)

**Versus**

1. Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath kMarg,  
Delhi-54
2. Director General of Home Guards,  
Directorate of Home Guards & Civil Defence,  
Nishkam SewaBhawan,  
Raja Garden,  
New Delhi- 27 ... Respondents.  
(By Advocate: Shri Yasvir Singh, proxy counsel for  
Mrs. Neelam Single)

**ORDER**

S.R. ADIGE, VC (A)

Applicants impugn the general instructions issued by Respondent No.2 to Zonal Incharge and Block Incharges before examination for the enrolment of Homeguards Volunteers not to entertain postal applications received against advertisement given in Hindustan Times dated 20.8.2000.

2. Heard.

3. Merely because respondents in their advertisement dated 20.8.2000 did not mention that postal applications would not be entertained and

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(11)

persons without acknowledgment slip would not be allowed to appear in the written examination, does not give applicants who sent postal applications, an enforceable right to be enrolled as Homeguards without sitting for the written examination, as they now seek to do.

4. Accordingly after calling upon respondents to spell out relevant instructions clearly in such advertisements hereafter, the OA is dismissed. No costs.

*Antalige*  
(S.R. Adige)  
Vice Chairman (A)

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